

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2676
ANSWERED ON:01.08.2002
CREATING OF ALL INDIA JUDICIAL SERVICE
ASHOK KUMAR PATEL

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether there is any proposal for creating All India Judicial Services like Indian Administrative Service (IAS) and Indian Police Service (IPS) is under consideration of the Government;
- (b) if so, the details thereof; and
- (c) the time by which a final decision is likely to be taken in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) Yes, Sir.

(b) and (c) As per the recommendations of the Law Commission of India, the directions of the Supreme Court of India in All India Judges Association case (W.P. No.1022/89) and the guidelines recommended by the First National Judicial Pay Commission, creation of All India Judicial Service has been under consideration of the Government for a long time. Since the creation of an All India Judicial Service would require co-operation of the State Governments and High Courts, views and comments of the State Governments/High Courts were sought. State governments of Chhattisgarh, Jharkhand and High Court of J&K have not yet sent their comments in this regard. Further, creation of All India Judicial Service will require a Resolution in the Rajya Sabha to be passed by not less than two-thirds of the members present and voting, followed by an appropriate enactment by Parliament under article 312 of the Constitution of India. The National Commission to Review the Working of the Constitution has not recommended the creation of the All India Judicial Service. Thus, no time frame can be fixed for final decision in this regard.